

है और उस की कैमिटी केवल 40 प्रतिशत युक्त में आ रही है, पाच चक्कियों में केवल तीन चक्कियां चल रही हैं तो मैं यह पूछना चाहती हूँ कि क्या उन्होंने हरयाना और पंजाब के इन्जीनरिंग और पावर के मंत्रियों से और केन्द्र के इन्जीनरिंग और पावर मंत्री से बातचीत की है ? जो एक नेशनल लेवेल पर कान्फरेस हुई थी इन मंत्रियों को क्या उन्होंने यह निश्चित किया है कि भाखरा डैम के अन्दर व्यास नदी का पानी डाइवर्ट कर के लाया जाय और उस डैम की कैमिटी को बढ़ाया जाय, क्या इस प्रकार का कोई डेसीशन सरकार ने लिया है केन्द्र और प्रदेश की सरकारों ने मिल कर ?

अध्यक्ष महोदय यह तो पेट्रोलियम और कैमिकल्स की मिनिस्ट्री की तरफ से जवाब आ रहा है ।

श्रीमती सावित्री श्याम प्रश्न तो बिलकुल साफ है

अध्यक्ष महोदय प्रश्न तो बिलकुल माफ है, मिनिस्ट्री गलत है । मिनिस्ट्री जो रिप्लाई कर रही है वह पेट्रोलियम और कैमिकल्स की है, फटिलाइजर्स की है ।

श्रीमती सावित्री श्याम दिस इज राइट सर । लेकिन मंत्री महोदय को कुछ जानकारी अवश्य होनी चाहिए जब कि वह पावर के प्रश्न का उत्तर दे रहे हैं (अवधान) इन को कुछ जानकारी है या नहीं हाउ टु इन्क्वीज दि कैमिटी आफ भाखरा डैम ?

अध्यक्ष महोदय जानकारी तो कुरील साहब से पूछिए ।

श्रीमती सावित्री श्याम अध्यक्ष महोदय, जानकारी तो मिल सकती है कबिनेट रैंक के मंत्री हैं, बता सकते हैं ।

अध्यक्ष महोदय जिस दिन मैं नहीं बैठूंगा, आप पूछ लेना ।

SHRI RAGHUNANDAN LAL BHATIA Since it is not possible to close the Nangal factory, may I know if it is possible to reduce it further so that the 40 per cent cut placed on the industry in Punjab may be relaxed to some extent?

SHRI H R GOKHALE It is not Possible at all to go down below 98 They have been insisting that we should go down to 60 or 61MW but it is not only a question of reduction in fertiliser production which is vital but it is also a question of serious damage to the plant if it goes down below 98 MW

Recognition of Union of Workers in Chittaranjan Locomotive Workshop

*407 **SHRI S M BANERJEE** Will the Minister of RAILWAYS be pleased to state

(a) whether the Union representing majority of the workers in Chittaranjan Locomotive Workshop has now been recognised and

(b) if so what are the specific reasons for not recognising the Union?

THE MINISTER OF RAILWAYS (SHRI T A PAI) (a) and (b) Recognition has not been granted to any Union representing the workers in Chittaranjan Locomotive Works Government have in exercise of their discretion considered it unnecessary to grant recognition to any Union in any of the Production Units including Chittaranjan Locomotive Works Negotiating facilities have however been provided to the staff through the Staff Councils consisting of directly elected representatives of staff

SHRI S M BANERJEE I would like to know from the hon Minister, when a particular union represents a majority of workers and it is registered and it fulfils all conditions of recognition, why a decision has been taken not to recognise any union in Chittaranjan Locomotive Workshop

when there are two federations which are already recognised.

SHRI T. A. PAI: In any of the manufacturing units, even the major unions of the Railways have not been recognised. The practice has continued that the interests of employees have been looked after by Staff Councils elected by the employees themselves. Unless the employees now demand scrapping of the Staff Councils and want me to introduce regular trade unions, I cannot myself be thinking of this problem as to how to go about it.

SHRI S. M. BANERJEE: I would like to know from the hon. Minister whether he is aware that in spite of the fact that Joint Consultative Machinery exists at various levels, at the national level, at the departmental level and at the lowest level, consisting of all the Central Government employees, including railwaymen, why there is a deviation in this particular case. Is it a policy of the Home Ministry not to grant recognition or is it a policy of the Railway Board?

SHRI T. A. PAI: In 1966, when the Joint Consultative Machinery scheme was introduced, the Ministry of Home Affairs had abolished the Councils in other organisations. But I find that in the Railways alone these have continued up-to-date. The question of scrapping them has not arisen so far.

SHRI S. M. BANERJEE: There are special rules for recognition. Even in Defence establishments, there are unions which are recognised. It cannot be more strategic than a Defence establishment. Since many labour unions which represent the majority of workers have been clamouring for recognition, I want to know the reason why they have not been recognised. Is there any Home Ministry's instruction that exists in this case?

SHRI T. A. PAI: So far as the Railways are concerned, we are interested in getting the production ensured. We are not interested whether the employees should be represented through the unions or through their Staff Councils, whatever it is. The form is not very important from our point of view. But so far these Councils have continued here and we are now wanting to know why we should not permit unions to enter Workshops also and, instead of Councils, unions take steps to represent their grievances with the management. I have no objection to consider that.

SHRI H. N. MUKHERJEE: In view of the fact that except in extraordinary emergency conditions, the right of the citizens to organise themselves in the form of trade union cannot be impinged upon, may I know how is it that these workers in Chittaranjan Locomotive Workshop are singled out for a treatment as second-class citizens, so to speak, without access to their fundamental rights? They have been agitating for nearly 20 years now for recognition of their union. How can a law of the land be subverted when there is no Emergency? Let them declare Emergency in Chittaranjan Locomotive Workshop and in similar other organisations. Why should the Railways take away the rights of the citizens?

SHRI T. A. PAI: We have not taken away the rights of citizens. In all the Councils, the members are elected by the workers themselves. Now, when I talk of major unions, I have been told that they do not represent the labour because they are not elected properly and the Labour Ministry's verification is not accepted. But wherever they are elected regularly, I am told that this is not proper. I think, we cannot adjust the situation to suit the convenience of anyone. If the workers in a particular unit want me to have a different set of union or a different set of organisation, I do not mind. What I want is that their

interest should be completely protected more than anything else.

SHRI RAJA KULKARNI: Is it the view of the Railway Ministry that Staff Councils are a substitute for trade union and the functions of trade union stand transferred to Staff Councils?

SHRI T. A. PAI: I do not hold any views on this. I only say that the Staff Councils have been doing what the Unions want to do for their employees.

PROF. MADHU DANDAVATE: Some time back, the hon. Minister said that they were concerned with the production aspect only. I would like to know whether it is the thinking of the Government that they are concerned only with the production aspect and not with the social justice aspect. If the social justice aspect is to be respected, is it not necessary that a proper trade union, fighting for social justice, should be recognised?

SHRI T. A. PAI: This country is as much concerned with production as social justice, and social justice is no substitute for production. I would like to have both.

श्री रास सिंह भाई वर्मा : क्या मंत्री महोदय यह बतलाने का कष्ट करेंगे कि क्या चित्तारंजन में कोई रजिस्टर्ड ट्रेड यूनियन है? अगर है तो वह मान्यता की शर्तों को पूरी करती है या नहीं और अगर करती है तो उस को मान्यता क्यों नहीं दी जाती ?

SHRI T. A. PAI: There are four trade unions registered in Chittaranjan; the CLW Labour Union with 4,000 members; its political affiliation is with CPM; CLW Railway-men's Union, 2200 members affiliated to AIRF; the Chittaranjan Railway-men Congress, 1200, affiliated to NFIR; Chittaranjan Rail Karmachari Sangh, 300, affiliated to Jan Sangh. According to the rules of recognition, the first two Unions

are qualifying for recognition if they are to be given recognition.

SHRI DINEN BHATTACHARYYA: May I draw your attention to the reply of the hon. Minister which is absolutely not true..

MR. SPEAKER: Please ask your question; no argument.

SHRI DINEN BHATTACHARYYA: He has made a statement. He has given the figure of the membership of the Union; 4,000 is the membership of this particular Union which has been asking the Government for long, for 14 years, for recognition. They have fulfilled all the conditions..

MR. SPEAKER: Ask your question.

SHRI DINEN BHATTACHARYYA: I seek your protection, Sir. He has made a statement that this Union does not hold elections for office-bearers which is absolutely not true. The Minister does not know. They have fulfilled all the conditions, but they have not been recognised. (*Interruption*). I want a categorical answer to this, why they are not recognising a particular Union which has a membership of more than 4,000 and which has fulfilled all the conditions.

SHRI T. A. PAI: I am sorry, the hon. Member is making an accusation that I have made a false statement. The whole difficulty about the Unions' recognition to political parties is. . . (*Interruption*).

• **SHRI DINEN BHATTACHARYYA:** No union is affiliated to any political party..

MR. SPEAKER: If you go on interrupting like this, nothing will be recorded. The Minister is on his legs.

SHRI DINEN BHATTACHARYYA: The Minister is new; he does not know. No union is affiliated to any political party.

MR. SPEAKER: If his statement is not correct, there is a procedure for that. Do you think that, by shouting, you can cow down anybody?

SHRI T. A. PAI: The hon. Member seems to know more about the Union than the Railway Ministry itself.

SHRI DINEN BHATTACHARYYA: Yes.

SHRI T. A. PAI: He should have given me the correct information if my information was not correct. What is it that I have said? I have said that this Union is supposed to represent the largest number of employees. Whether it represents 4,000 people or 4001 would not make any difference. I have also said that in spite of the fact that this represents the largest number of members, we have not recognised it. That is the question Mr. Banerjee has put to me. I could not understand the reason why the hon. Member should get so much excited about . . . (Interruptions)

MR. SPEAKER: I am not going to allow any arguments.

SHRI DINEN BHATTACHARYYA: Let it go on record that the Minister says that the conditions have not been fulfilled. The statement that one of the conditions, that they should hold elections has not been met with—that is a wrong statement.

SHRI SAMAR MUKHERJEE: It is very important. Please allow me to put one supplementary because I made a representation for Chittaranjan workers.

PROF. MADHU DANDAVATE: No union is affiliated to any political Party. He is new to politics. . . (Interruptions)

MR. SPEAKER: You wanted the information and he has given the information, right or wrong. . . (Interruptions)

PROF. MADHU DANDAVATE: Actually, it is a wrong statement.

SHRI SAMAR MUKHERJEE: Please allow me one supplementary. (Interruptions)

MR. SPEAKER: Why should we have disorder in the House? There is a procedure for it. If the Minister has made a wrong statement, you can come under Rule 115, but that cannot be substituted like this. . . (Interruptions.) There is a procedure for it.

SHRI S. M. BANERJEE: We are not making an accusation.

MR. SPEAKER: Two or three Professors on one side and only one Speaker on this side—it is really difficult.

SHRI SAMAR MUKHERJEE: I ask through you from the Minister because I made the first representation regarding Chittaranjan Union to the Minister when he took charge. The same question which was raised here to-day I raised before him on the very first day and it is he who asked the Railway Board Chairman as to why this Union was not getting recognition and he said that recognition depends not upon the authorities but upon the workers. It is not a fact that I asked the Minister whether it is because of the opposition of the bureaucracy and the Railway Board that this Union is not given recognition and are you prepared to change the old policy which you yourself expressed that it is not democratic and fair?

SHRI T. A. PAI: So many things are being put into my mouth. The hon. Member came to me to represent that some people working in Chittaranjan had been transferred wrongly and that I must look into their case and of course, he was urging on their behalf. I said that I would certainly look into it and see what I can do. The question of recognition of a particular unit did not arise because we have three industrial units where this

system of no recognition is continuing. I said I will look into it and if there is a better alternative, I am prepared to consider it.

MR. SPEAKER: Can I give you one advice?

SHRI SAMAR MUKHERJEE: Can you ask Mr. Baliga why this Union was not recognised? I except an answer from him. I asked the same point which he raised here from the Chairman of the Railway Board as to why this Union was not getting recognition. The Chairman has explained, 'We do not give recognition'. Please be truthful.

MR. SPEAKER: My advice is: the shorter and the briefer the question and the more precise the reply is, it will be much easier for the Minister. And also try to be tactful sometimes.

SHRI SAMAR GUHA: May I know from the hon. Minister whether it is within his knowledge that no trade union either in the public sector or in the private sector is affiliated in the name of any political party? If so, I want to know whether any exception has been made in Chittaranjan? Can he tell me whether any trade union had been registered in the name of any political party in Chittaranjan?

SHRI A. K. M. ISHAQUE. He is not clear in his mind what his question is

SHRI T. A. PAI: It was the CLW Labour Union. Its problems were brought to my notice by the CPI (M) Members.

SHRI SAMAR GUHA: I concede that the hon. Minister is a new person and he will take time to prepare the reply.

MR. SPEAKER: I had called you for the next question. You have availed of this opportunity to ask a

supplementary question. I have called you for the next question.

SHRI S. M. BANERJEE. We have been championing for various recognitions, like for example, the admission of China in the United Nations. Here they don't even recognise this union.

MR. SPEAKER: Next question.

Sea erosion threat to Digha Tourist Centre, West Bengal

*408 **SHRI SAMAR GUHA:** Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether the Health and Tourist Centre of Digha in West Bengal is under serious threat of erosion by the sea;

(b) whether the bathing that, a part of the market and some restaurants have already been washed away and whether the Government Tourist Lodge named 'Saikatabas' is now only 10/12 ft. from the sea;

(c) if so, whether Government propose to send immediately a team of experts to devise ways and means to save Digha sea resort; and

(d) the other steps taken or proposed to be taken to save the place?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL): (a) to (d). A statement is laid on the Table of the House.

STATEMENT SEA EROSION THREAT TO DIGHA TOURIST CENTRE, WEST BENGAL

(a) and (b). The West Bengal Government have reported that the sea beach at Digha has been subjected to sea erosion during the last few years. It has been observed that the level of the beach has been lowering steadily and consequently the sea is